

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Seventh Lok Sabha**

**Sixty Third Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1983**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

(Seventh Lok Sabha)

**SIXTY-THIRD REPORT**

(Presented on 17-8-1983)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-third Report.

2. The Committee met on 16 August, 1983 for—

- I. Allocation of time, under rule 294(1) (e) of the Rules of Procedure to the Resolutions at item Nos. 3 and 4 set down in the List of Business for Friday, 19 August, 1983.
- II. Reconsideration of classification of the Constitution (Amendment) Bill, 1983 (*Amendment of article 19, etc.*) by Shri Hiralal R. Parmar.

*Allocation of time to Resolutions*

3. The Committee recommend the allocation of time as follows:—

- |   |         |
|---|---------|
| (1) Resolution by Shri Manohar Lal Saini regarding elections in Assam.            | 2 hours |
| (2) Resolution by Shri Indrajit Gupta regarding nationalisation of jute industry. | 2 hours |

*Reconsideration of the Classification of a Bill*

4. The Committee then considered the request of Shri Hiralal R. Parmar to reconsider their earlier recommendation giving category 'B' *vide* (Fifty-ninth Report) to his Bill, namely, the Constitution (Amendment) Bill, 1983 (*Amendment of article 19, etc.*) and place it in category 'A'.

5. On <sup>reconsideration</sup> ~~recommendation~~, the Committee did not see any justification for altering the original categorisation of the Bill.

*Recommendations*

6. The Committee recommend that the allocation of time to resolutions, as shown in paragraph 3 above, be agreed to by the House.

NEW DELHI;

August 16, 1983  
Sravana 25, 1905 (Saka)

G. LAKSHMANAN,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.